



2026:AHC:58281

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2552 of 2026**

Mahesh Turaha @ Mahesh Kumar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ajeet Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Ajit Singh, learned counsel for the applicant, Shri J.P. Singh, A.G.A. for the State and perused the record.

2. The present application has been moved seeking anticipatory bail in Case Crime No. 249 of 2025, under Sections 191(2) 191(3), 190, 109(1), 74 115(2), 352, 324(4) of BNS, Police Station-Bansdih, District-Ballia, with the prayer that in the event of arrest, applicant may be released on bail.

3. It is contended by the learned counsel for the applicant that no specific role has been attributed to the applicant. In the alleged incident, nine named accused persons are said to have assaulted members of the first informant's side, resulting in injuries to three persons. It is further submitted that, in the cross case, four persons from the applicant's side sustained injuries in the same incident, and the case was lodged by a co-accused in a timely manner. Moreover, the injuries sustained by the three persons from the first informant's side were not life-threatening. As per the First Information Report (FIR), nine accused persons, including the applicant, are alleged to have assaulted the first informant's side, resulting in simple injuries to three individuals. No specific role has been assigned to the applicant in the FIR. It is further submitted that applicant has no criminal history. It was also submitted that applicant undertakes to co-operate during trial and he would appears as and when required by the investigating agency or Court. It has been stated that in case, applicant is granted anticipatory bail, he shall not misuse the liberty of bail and will co-operate with the investigation and

would obey all conditions of bail.

4. On the other hand, learned A.G.A. has opposed the prayer for anticipatory bail.

5. There is a cross case to the present matter, in which four persons from the applicant's side also sustained injuries. As per the First Information Report (FIR), nine named accused persons, including the applicant, are alleged to have assaulted members of the first informant's side, resulting in simple injuries to three persons. No specific role has been attributed to the applicant in the FIR.

6. It may be stated that in case of **Siddharam Satlingappa Mhetre v. State of Maharashtra, (2011) 1 SCC 694**, it has been held by Hon'ble Supreme Court that while deciding anticipatory bail, Court must consider nature and gravity of accusation, antecedent of accused, possibility of accused to flee from justice and that Court must evaluate entire available material against the accused carefully and that the exact role of the accused has also to be taken into consideration.

7. In the instant case, considering the settled principle of law regarding anticipatory bail, submissions of the learned counsel for the parties, role of applicant and all attending facts and circumstances of the case, without expressing any opinion on merits, a case for anticipatory bail is made out.

8. The anticipatory bail application is **allowed**.

9. In the event of arrest of the applicant- **Mahesh Turaha @ Mahesh Kumar** in the aforesaid case crime shall be released on anticipatory bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions:-

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement,

threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

10. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant.

(Jitendra Kumar Sinha,J.)

March 17, 2026

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